

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi.

Date of hearing/decision: 22.08. 2017

Excise Appeal No. 779 of 2011– SM

(Arising out of order-in-appeal No. 403(CB)/JPR-II/2010 dated 18.11.2010 passed by the Commissioner (Appeals) Central Excise, Jaipur).

M/s Ashika Commercial Pvt. Limited appellant

Vs.

CCE, Jaipur Respondent

Appearance:

None for the appellant

Ms. Kanu Verma Kumar, AR for the respondent

Coram:

Hon'ble Mr. Ashok Jindal, Member (Judicial)

Final Order No. 56251/2017

Per: **Ashok Jindal**:

When the matter was called none appeared on behalf of the appellant nor any adjournment request have been received. Records has been perused. The matter was listed for final hearing on 22.09.16, 15.11.16, 09.01.17, 01.03.17, 24.04.17, 09.06.17, 22.08.17 and today. On all the occasions none appeared on behalf of the appellant nor any adjournment request have been received. Therefore, it is concluded that appellant is not interested to pursue their appeal. Accordingly, the appeal is dismissed for non prosecution. The appellant is at liberty to file restoration of appeal within thirty days on receipt of this order.

(Dictated and pronounced in the open Court).

(Ashok Jindal)
Member (Judicial)

Pant